Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.1162/2004

New Delhi, this the 24th day of November, 2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman Hon'ble Mr.S.K. Malhotra, Member(A)

Sh.Ram Janam Singh, S/o Shri H.P. Singh, R/o 209, SFS Flats, Mukherji Nagar, Delhi

...Applicant

(By Advocate: None)

Versus

- U.O.I.
 Through its Secretary,
 Ministry of Home Affairs,
 North Block, New Delhi
- Commissioner of Police, Delhi Police Head Quarters, M.S.O. Building, New Delhi.
- 3. Jt.Commissioner of Police, P.H.Q., I.P.Estate, New Delhi Range, New Delhi

....Respondents

(By Advocate: Shri Ajesh Luthra)

Order(Oral)

Justice V.S. Aggarwal, Chairman

Perusal of the record reveals that after the matter was admitted and was listed before the Deputy Registrar, there was no appearance on behalf of the applicant on

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8.7.2004, 25.8.2004 and 24.9.2004. Even when the counter reply was filed, the applicant has not cared to appear and file rejoinder despite the opportunity.

2. Position once again is the same. Despite repeated calls, there is no appearance on behalf of the applicant. Resultantly, the O.A. is dismissed for non-prosecution.

(S.K. Malhotra)

Member(A)

/dkm/

V.S. Aggarwal)

Chairman